

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The printing of the record in first appeal is required under Chapter 2 of the Punjab High Court Rules and Orders, Volume V, which are enforced by the High Court of Delhi by virtue of its powers under sections 122 and 129 of Civil Procedure Code and section 7 of the Delhi High Court Act, 1966. Whenever the circumstances of a particular case so justify, printing of the record is dispensed with by the High Court under its inherent powers.

(b) The rules of procedure in this respect are framed by the High Court, who have informed us that if any change is to be made in the rules, other High Courts will also have to be consulted in the interest of uniformity.

Alleged Acceptance of Bribe by a Magistrate of Delhi

8182. SHRI P. VISWAMBHARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that an Honorary Magistrate of Delhi was arrested on the 26th August, 1969 while accepting a bribe of Rs. 100 inside the Court Room, Kashmiri Gate Old Courts (Traffic);

(b) whether it is also a fact that the same Magistrate was bailed out the same night;

(c) whether any court case has been pending against the said Magistrate; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir, an Honorary Magistrate was arrested on the allegation of accepting illegal gratification.

(b) Yes, Sir.

(c) and (d). A case under Section 5(2) of Prevention of Corruption Act and 161 IPC

was registered against the Honorary Magistrate. As investigation has not disclosed sufficient evidence to substantiate the allegations against him, the Police has sent the case to the Court of the Special Judge for orders to file it as untraced. The matter is pending in the court.

Suggestions by a Member of Parliament Re: Award of Merit Scholarships to Students

8183. SHRI S. KUNDU: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether a Member of Parliament had written a letter to the Minister on the 26th March, 1969 regarding award of merit scholarship to a student studying in the Mayo College, Ajmer;

(b) if so, what were the important points raised in the said letter;

(c) whether the Minister promised to examine the scheme of scholarship to students of such schools 'in depth' and also promised 'to give due consideration' to the suggestions made by the Member of Parliament in this regard; and

(d) if so, what steps have been taken on this assurance given by the Minister?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) Yes, Sir.

(b) The important points raised in the said letter were as follows:

(i) The pay drawn by the parent at the time his son or daughter was admitted to the Public School should be treated as final so far as computing the categories and incidental increment should not be calculated to refix the categories.

(ii) The merger of D.A. with pay should not in any case be considered in refixing the category.

- (iii) The net income of the parents should be taken into consideration and not the total income.
- (iv) The scales 'C' and 'D' should be so revised as to raise the lower limit upto Rs. 500/-.

(c) and (d). The above suggestions were examined in the Ministry and it was not found feasible to accept them.

हिन्दी सलाहकार की सिफारिशों की क्रियान्विति

8184. श्री राम स्वरूप विद्यापौर्यो :
श्री बंश नारायण सिंह :

क्या गृह-कार्य मंत्री हिन्दी सलाहकार समिति के बारे में 26 अप्रैल, 1968 के अतारांकित प्रश्न संख्या 8721 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सम्बंधित मंत्रालयों, विशेषकर शिक्षा तथा युवक सेवा मंत्रालय ने हिन्दी सलाहकार द्वारा उनके प्रति की गई आलोचना के बारे में कार्यवाही की है तथा केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा तकनीकी शब्दावली आयोग के सम्बन्ध में बताई गई त्रुटियों को दूर कर दिया गया है ;

(ख) हिन्दी सलाहकार के प्रतिवेदन के उस भाग के बारे में क्या कार्यवाही की गई है जो गृह कार्य मंत्रालय से संबन्धित है ;

(ग) क्या सरकार का विचार हिन्दी सलाहकार का दर्जा बढ़ाकर मंत्रिमंडल-सचिव के दर्जे के समान बनाने का है ताकि उसके द्वारा की जाने वाली सिफारिशों को केवल सिफारिश मात्र ही न समझा जाय बल्कि आदेश माना जाय और विभिन्न मंत्रालयों द्वारा उनका पालन करना अनिवार्य हो; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय मे राज्यमंत्री (श्री विद्या-चरण शुक्ल):(क) सूचना एकत्रित की जा रही है तथा सदन के समा-पटल पर रख दी जायगी ।

(ख) महत्वपूर्ण सिफारिशों तथा उनपर की गई कार्यवाही का एक विवरण सभा पटल पर रखा जाता है । [प्रंथालय में रख दिया गया । देखिये संख्या LT - 3375/70]

(ग) और (घ). जी नहीं, श्रीमान् । इस समय हिन्दी सलाहकार का दर्जा भारत सरकार के सचिव से ऊँचा है । 4 वर्ष से अधिक समय से उनके कार्य में कोई कठिनाई नहीं आयी है ।

Chinese Poacher Boat captured in Andaman Waters

8185. SHRI K.R. GANESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Chinese poacher boat caught in the Nancowry Island in December, 1969 in the Union Territory of Andaman and Nicobar Islands, moved out of the Nancowry Harbour while in custody;

(b) if so, under whose orders it moved out;

(c) whether the captured Chinese poacher boat moved to nearby Islands for disposal of fish and for taking water;

(d) if so, whether the captured Chinese crew were in the craft; and

(e) whether Government were aware of previous case of escape of captured Chinese poacher boat ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). No Chinese boat was captured in Andaman waters. However, one Singapore fishing vessel No. SMF-692 was captured on the 16th December, 1969 in our territorial waters while it was engaged in unauthorised fishing off the western coast of Meroe island near Nancowrie. There were 8 crew members, of whom 7 were Singapore nationals and 1 was a Malaysian national. While in custody, the boat along with its crew, was taken apparently under the orders of the Circle Inspector, Nancowrie, to Champin situated across Nancowrie for